

**Central Administrative Tribunal  
Principal Bench**

**OA No.3018/2016**

New Delhi, this the 21<sup>th</sup> day of March, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

G. Kumar (Deputy Conservator)  
Aged about 56 years  
S/o Shri I. Gurusamy  
R/o B-4, Type-V Qtrs., Lawspet  
Pondicherry-1. ..Applicant

(By Advocate: Shri M.K. Bhardwaj)

**Versus**

UOI & Ors. through

1. The Secretary, Govt. of India  
Ministry of Environment & Forest  
Paryavaran Bhawan  
C.G.O. Complex, New Delhi.
2. The Dy. Secretary, Govt. of India  
Ministry of Environment & Forest  
Room No.402, Level-6, Agni Wing  
Indira Paryavaran Bhawan  
Ali Ganj, Jor Bagh Road  
New Delhi. ..Respondents

(By Advocate: Shri K.M. Singh)

**ORDER (ORAL)**

**Justice Permod Kohli, Chairman :-**

The reliefs claimed in this OA are declaring the disciplinary proceedings as abated having not been concluded within the time fixed by Madras Bench of this

Tribunal vide its order dated 15.03.2017 passed in OA No.217/2015. Vide the aforesaid order following directions were issued by the Madras Bench:-

"7. ....In this view of the matter, we do not see that based on such cancellation and issuance of the fresh charge sheet, the applicant should be given promotion by way of right from the date of his junior having been promoted. Hence, in these circumstances, in our opinion, the appropriate and apposite order would be to give direction to the respondent that the inquiry proceedings should be completed within a period of three months from the date of receipt of a copy of this order and accordingly process it finally."

2. Today, Shri K.M. Singh, learned counsel for the respondents, has produced copy of an order dated 21.02.2017 passed by the Madras Bench of this Tribunal in MA No.29/2017 in OA No.217/2015, whereby the time for completion of disciplinary proceedings in the aforesaid OA, has been extended by three months from the date of the order.

3. In this view of the matter, this application is rendered infructuous. Dismissed as such.

**( K.N. Shrivastava)**  
**Member(A)**

**(Justice Permod Kohli)**  
**Chairman**

/vb/

